### GOVERNMENT OF INDIA MINISTRY OF HOUSING AND URBAN AFFAIRS

### LOK SABHA

## **UNSTARRED QUESTION NO. 1441**

### **TO BE ANSWERED ON FEBRUARY 12, 2019**

## **CO-OPERATIVE GROUP HOUSING SOCIETIES**

## No. 1441 SHRI NARANBHAI KACHHADIYA: SHRI BIDYUT BARAN MAHATO:

Will the Minister OF HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) whether the Delhi Development Authority (DDA) has allotted land to different Co-operative Group Housing Societies in Dwarka, Delhi;
- (b) if so, the details thereof;
- (c) whether the Government is aware of the fact that most of the Co-operative Group Housing Societies in Dwarka, Delhi have not submitted their douments including membership list to the respective authorities;
- (d) if so, the details thereof and the reasons therfor;
- (e) whether it is true that most of the Co-operative Group Housing Societies in Dwarka, Delhi have not followed rules and regulations during draw and allotment of flats to their members; and
- (f) If so, the details thereof and the action taken/being taken by the Government in this regard to safeguard the interest of the members of these Co-operative Group Housing Societies in Dwarka, Delhi?

### ANSWER

# THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF HOUSING AND URBAN AFFAIRS

## (SHRI HARDEEP SINGH PURI)

(a) to (f) : The information is being collected from the concerned agency and will be laid on the Table of the House.